

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2574  
ANSWERED ON:28.07.2014  
LOSS OF WAGES DUE TO STRIKES  
Kumar Shri Kaushalendra

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the estimated loss of wages suffered by workers in the unorganised sector due to bandh or strikes during each of the last three years and the current year, State-wise;
- (b) whether the Government has any proposal to devise certain mechanism to provide daily wages to such workers who lose their wages due to bandh and strikes;
- (c) if so, the details thereof; and
- (d) if not, the remedial measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a): Data is not maintained.

(b) to (d): Under the provisions of the Minimum Wages Act, 1948 there is no such mechanism to provide daily wages to workers who lose their wages due to bandh and strikes. However, the implementation of the Act is carried out by the centre as well as the States in respect of their respective jurisdiction. In the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.